

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1408/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


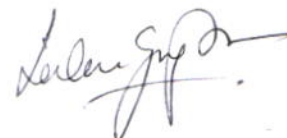
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Sudam A. Karande
V/s.
Good Value Marketing Co. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1.	SONU TANDON	Adv for Applicant	
2.	LAZAN GUPTA	Adv. for Corporate Debtor	

COMMON ORDER

C.P. No. 1408/I&BC/NCLT/MB/MAH/2017

C.P. No. 1409/I&BC/NCLT/MB/MAH/2017

1. Ld. Representatives of both the sides are present.
2. The Petitioner is an employee and the debt is in respect of outstanding salary and interest thereon.
3. After some discussion, the Ld. Counsel for the Respondent Debtor has stated that considering the smallness of the debt amount, a chance be given to resolve the matter. Granted.
4. Adjourned to **15th December, 2017.**

Sd/-

**Bhaskara Pantula Mohan
Member (Judicial)**

Dated: 21.11.2017

vkr

Sd/-

**M.K. Shrawat
Member (Judicial)**